

[Shri Bhajan Lal]

tive Banks Limited, Bombay, for the year 1986-87 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) of the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1986-87. [Placed in Library. See No. LT-5844/88].

Notification under Essential Commodities Act 1955

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : I beg to lay on the Table a copy of the Fertiliser (control) (Amendment) Order, 1988 (Hindi and English versions) published in Notification No S.O. 252(E) in Gazette of India dated the 11th March, 1988 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5845/88]

Notification under Consumer Protection Act 1986

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM) : On behalf of Shri D.L. Baitha.

I beg to lay on the Table a copy of the Delhi Consumer Protection Rules, 1987 (Hindi and English versions) published in Notification No. F. 50(131)/86-F&S/CA in Delhi Gazette dated the 29th September, 1987 under sub-section (1) of section 31 of the Consumer Protection Act, 1986. [Placed in Library See No. LT-5846/88]

 [(Interruptions)]

[English]

PROF. MADHU DANDAVATE (Rajapur) : Today's news has come that the Indian High Commissioner in Sri Lanka has revealed that lakhs of rupees were paid to Mr. Prabhakaran in order to have a secret deal on Sri Lanka. This is a serious matter (Interruptions).

[Translation]

MR. SPEAKER : You give me in writing. I shall get the facts.

(Interruptions)

[English]

PROF. MADHU DANDAVATE : Let them make a statement on this (Interruptions)

MR. SPEAKER : I will have to find out.

(Interruptions)

PROF. MADHU DANDAVATE : If a secret deal has been arrived at, it is a serious matter (Interruptions)

MR. SPEAKER : I will have to find out.

(Interruptions)

PROF. MADHU DANDAVATE : Will you direct them to make a statement on this ? (Interruptions).

MR. SPEAKER : I will find out.

(Interruptions)

KUMARI MAMATA BANERJEE (Jadavpur) : Sir, Haldia Petro Chemicals Project in West Bengal is a long pending project. Ministry of Industry have already stated that they have cleared this project. But it is not cleared. The Finance Minister should clear this project as early as possible because it is an important project of my State (Interruptions)

MR. SPEAKER : We will see to it.

(Interruptions)

MR. SPEAKER : Secretary-General.

 12.00 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1988, which was passed by the Lok Sabha at its sitting held on the 21st March, 1988 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

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[English]

SHRI THAMPAN THOMAS (Mavelikara): Sir, Sri Lanka issue has to be discussed...*(Interruptions)*.

SHRI BRAJAMOHAN MOHANTY (Puri): Sir, in Pakistan, there is forcible and full conversion of Hindu Scheduled Castes women. This is a violation of Human Rights. It is not the internal problem of Pakistan. So, I have given a notice. Kindly allow it.

MR. SPEAKER: I will ask the Minister about the information.

[Translation]

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL): Mr. Speaker, Sir, I would like to take one minute. We have got an enquiry conducted into the fertilizer sample which was displayed some days ago in the House by some hon. Members belonging to Punjab. The enquiry report would be placed on the Table of the House with your permission. A formal case has been registered against two manufacturers, the society concerned and other persons found guilty. Arrest has been made and stern action has been taken.*(Interruptions)*

[English]

PROF. MADHU DANDAVATE (Rajapur): How can he just get up in the House and make a statement? He has to give a notice under the rules and then make a statement...*(Interruptions)*.

SHRI S. JAIPAL REDDY (Mahbubnagar): Under the rules, he has to give a notice for making the statement...*(Interruptions)*.

PROF. MADHU DANDAVATE: First ask him to read the rules.

[Translation]

MR. SPEAKER: You do one thing, you give me in writing and then you make the statement in the House.

SHRI BHAJAN LAL: Mr. Speaker, Sir, you had asked to furnish the information within a week.

MR. SPEAKER: I agree with you. But you give me in writing so that it is done under the rules. Thereafter, you can make a statement in the House accordingly.

[English]

We should not break the rules.

SHRI THAMPAN THOMAS: About Sri Lanka I have given a motion, sir.

MR. SPEAKER: I have seen it, I am getting the facts. I told you also.

SHRI S. JAIPAL REDDY: Our High Commissioner has made a statement.

MR. SPEAKER: I do not know whether he has made a statement or not. I have to find out. Whether he has said it or not. I have to confirm it.

SHRI S. JAIPAL REDDY: Our High Commissioner in Colombo...*(Interruptions)*

MR. SPEAKER: That is what I have said. He might have said it, he might not have said it. I have to get the facts and then come to you.

SHRI THAMPAN THOMAS: It is said that billion dollars...*(Interruptions)*.

MR. SPEAKER: Might be, whatever it is.

SHRI S. JAIPAL REDDY: We are paying even for peace agreement!

[Translation]

MR. SPEAKER: Nothing is achieved in this world without paying a price. Even life has to be sacrificed for that.